

14.42 hrs.

DISCLOSURE OF ASSETS OF  
MINISTERS BILL\*

by Shri Hari Vishnu Kamath

**Shri Hari Vishnu Kamath:** Sir, I, Hari Vishnu Kamath, beg to move for leave to introduce a Bill to provide for the periodical disclosure of assets of Ministers.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill to provide for the periodical disclosure of assets of Ministers."

*The motion was adopted.*

**Shri Hari Vishnu Kamath:** Sir, I introduce the Bill.

**Shri Morarka (Jhunjhunu):** On a point of order, Sir. How can the hon. Member say, "I, Shri Hari Vishnu Kamath, beg to move . . ."? Why a special formula for a particular Bill? *(Interruption)*

**Shri Hari Vishnu Kamath (Hoshababad):** I would not mind if my hon. friend says "I, Shri Radhey Shyam, R. Morarka, . . .". *(Interruption)*.

**Mr. Chairman:** There is no point of order.

**Shri Kapur Singh (Ludhiana):** Is there any doubt about his name! *(Interruption)*.

**The Minister of Law (Shri A. K. Sen):** He is so well-known that he need not announce himself.

**Shri Hari Vishnu Kamath:** I am not as well-known as the Law Minister is.

**Shri S. M. Banerjee (Kanpur):** He can say, Hari Vishnu in the name of Vishnu. *(Interruption)*

**Shri C. K. Bhattacharrya (Raiganj):** That is a deviation from the usual formula that we have been hearing in this House for so long. This is the first time I hear announcing one's own name.

**Shri Hari Vishnu Kamath:** You can amend that formula. *(Interruption)* It is not a cut-and-dried formula.

14.42 hrs.

INSURANCE (AMENDMENT) BILL  
—contd.

*(Amendment of sections 31A and 40c)*  
by Shri Inderjit Gupta.

**Mr. Chairman:** Order, order. The House will now take up further consideration of the following motion moved by Shri Indrajit Gupta on the 19th April, 1963:—

"That the Bill further to amend the Insurance Act, 1938 be taken into consideration."

The time allotted is 1 hour out of which already 34 minutes have been taken. So, only 26 minutes remain.

I, think, the Minister may reply.

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** The reply will be by the Member. I would like to intervene now.

**Mr. Chairman:** Yes, the hon. Minister.

**Shri B. R. Bhagat:** The hon. Member, Shri Indrajit Gupta has in this Bill, proposed two amendments to the Insurance Act, 1938. The first amendment proposes to take away from the scope of Government's discretion the existing power of specifying the limit upto which bonus can be paid by an insurer. This is the first amendment, if I have understood him correctly.

The second amendment is intended to provide that bonus should be